85

- (b) A statement showing the number of patients treated in each of the hospital run by Delhi Administration during the last three years is enclosed as Annexure. [See Appendix CLXIV, Annexure No. 72]
- (c) Assessment of health care requirements is an ongoing exercise. The requirements is reflected in the Annual Plans and Five Year Plan of the respective States/Union Territories, including Delhi
- (d) and (e) There are no universally applicable standards of population bed ratio. However, for the improvement of health facilities in the Capital', Delhi Administration has planned to provide health care facilities through the establishment of eight more hospitals during the Eighth Five Year Plan.

## वेश्यास्त्रों को "एड्स" मुक्त होने का प्रमाण-पत्न विया जाना

4415. डा॰ बापू कालदाते: वधः स्वास्थ्य ग्रौर परिवार कल्याण मंत्री यह पनाव की कुना गरेंगे थि:

- (त) क्या यह मच है कि "एड्स" की रोक्याम करने के लिए कुछ देशों ने भेष्य वृति के पेशे में लगी हुई महिलाओं की समय-समय पर चिकित्सीय जांच करके उन्हें "एड्स" मुक्त होने का प्रमाण-पत्न देना शरू किया है;
- (ख) प्रदि हों, तो क्या केन्द्रीय गरकार भी बेण्यावृति के पेशे में लगी हुई तथा "एड्स" घाइरस से पीड़ित महिलात्रों को ऐसा ही प्रमाण-पत्र जारी करेगी:
- (ग) यदि हा, तो तत्संबंधी व्यारा क्या है : ग्रीर
- (घ) यदि नहीं, तो उसके क्या कारण हैं?

स्वास्य श्रोर परिवार कल्याण मंत्रा-लय में राज्य मंत्री (श्रीमती डी॰ के॰ तारावेवी सिद्धार्थ) : (क) जी हां। (ख) से (घ) ऐसे किसी प्रस्ताव पर विचार नहीं किया जा रहा है। देह का व्यापार करने सम्बन्धी पद्धित को कानूनी मान्यता न देने से ग्रानिवार्य जांच निर्धारित करना संभव नहीं है। इसके प्रलावा एच० ग्राई० वी० संक्रमण को नियन्त्रित करने सम्बन्धी ऐसे उपायों की प्रभावकारिता संदेहास्यद है।

# प्राइबेट मेडिकल कालेजों द्वारा केपीटेशन फीस प्रभारित करने के संबंध में उच्चतम न्यायालय का निर्णय

4416. डा॰ येलामर्नाचली शिवाजी:
क्या स्वास्थ्य श्रीर परिवार कल्याण
मंत्री यह बताने की कृषा करेंगे कि व् क्या उच्चतम न्यायालय की पूर्ण पीठ हारा हाल ही में दिए गए फैसले को ध्यान में रखने हुए राज्य मरकारों हारा प्राइवेट दंत चिकित्सा कालेजों को कैपी-टेशन फीस लेने की अनुमति प्रदान कर देने के रवैये पर पुनिचचार करने का परामर्श देने के संदर्भ में कोई पहल की गयी है यदि ही, तो इस संबंध में

स्वास्थ्य श्रीर परिवार कल्याण मंद्रास्थ्य में राज्य मंत्री (श्रीमती डी० के० तारादेवी सिद्धार्थ): उच्चतम व्यायालय के निर्णय के निहित प्रभावों की जांच की जा रही है।

### Isolation of BiologiacI compound from marine plant for treatment of AIDS

4417. SHRI SOM PAL:

### DR. NAUNIHAL SINGH:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether Government are aware that scientists of Dr. Aim Post-graduate Institute of Basic Medical Sciences, Madras have successfully isolated a biological compound from a marme plant for treatment of AIDS; and
- (b) if so, what steps are proposed to be taken to verify the findings and produce the remedy on commercial scale?"

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI) D. K. TARA DEW SIDDHARTHA): (a) and (b) According to information available from Deptt, of Ocean Development, the scientists of Dr. Aim Post-Graduate Institute of Basic Medicail Sciences, Madras, are studying the potential drug sources of marine plants for treatment of various diseases. The re-lieatment of various diseases. The results of the study have not yet been made available for verifying the findings.

#### Reeagnit to traditional physicians

4418. SHRI SOM PAL:

DR, NAUNIHAL SINGH:

Will the Misister of HEALTH AND FAMILY WELFARE be pleased to slate:

- (a) -whether Government's attention bas been drawn .to a news, item which appeared in the Times of India dated the 6fh July, 1992 to the effect that a body of traditional physicians engaged in the cure of poisons cases have demanded cure of poisons cases have demanded recognition as approved medical practitioners:
- (b) if so, what h, Government's reaction thereto; and
- (c) whether Government propose to have the practices and drugs studied and confirmed the effectiveness and capabilities thereof?

THE MINISTER *OF* STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARA DEVI SIDDHARTHA): (a) and (to) Yes Sir. Only, persons-possessing a Recognised medical qualification included in the Indian Medicines Central Council Act, 1970 can be recognised as approved medical practitioners under one of the indigenous systems of medicines.

(c) The Indian Council of MediJil Research had unertaken a study to evaluate the claims of one group of 'Vishaabjkitsa\* (poison tkeroyp) specia-lists from puppinalsori. This study did

not reveal any advantage of the traditional regimtn in the rate of mortality/' survival in patients of snake bite.

#### Drug for curiae cerebral Malaria

4419. SHRI SOM PAL; DR. NAUNIHAL SINGH;

Wili the Minister of HEALTH AND FAMILY WBLFARE be pleased to state;

- (a) whether Government's attention has been drawn to a news-item whkh ap peared in the Time of India dated 15 th June, 1992 to the effect that a drug drawn from a plant grown in Kashmir Has been found capable of curing cerebral malaria;
- (b) whether the findings have been got confirmed by the Govrnrnent if not, whether Government intend to havg, it rifled; and
- (c) if so, what are the details thereof and what steps are being taken to produce the medicine on requisite scale and for propagating and publicising it?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMI WELFARE (SHRIMATI D. **THARA** DEVI SIDDHARTHA): (a) Yes, Qinghaosu (Artemisia Annua), an old Chinese herbal preparation for the treatment of malaria, has been found very effective in th\* treatment of serious and complicated cases of malaria including the drug resistant malaria cases'. In view of thia fact Central Institute of Medi. cal and Aromatic Plants, an Institute of Council for Scientific and Industrial Research (CSIR), has grown this plant in Kashmir. Scientists at Central Drug Research Institute have tien working to extract the active principle drug from this plant.

- (b) So far this drug has been tested on monkeys, and in Phase-I on 30 healthy human volunteers with good result.
- (c) This drug hasi yet to undergo trials in hospitals and complete Phase-Ill trial' in patients before the proposal  $i_s$  sub mitted to the Drug Controller of India for clearance and for marketing. This process may take three to four years.